

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-239/ND/2022
IA/881/2024, RA/89/2023

IN THE MATTER OF:

Volkswagen Finance Pvt. Ltd.

.....Applicant

Vs.

Ten Travels Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 09.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Shahrukh Inam, Adv. in IA/881/2024

For the Respondent :

ORDER

IA/881/2024 & RA/89/2023:-

Ld. Counsel on behalf of the Applicant is present. It is noticed vide order dated 26.02.2024, notices to the Respondents were directed to be issued for filing their response and appearance. It was also directed that the notice be issued by all means and proof of service be filed. It is found that no proof of service has been filed and we do not know the status of the service. Applicant is directed to apprise on the next date of hearing about the same and proof of service. List these applications on **11.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)